

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOFIFICATION

Dated Shillong, the 1st June, 2016.

No.LL(B).75/2010/30 - In partial modification of this Department's notification No.LL(B).75/2010/25 dt.05.11.2013 and in exercise of the powers conferred by sub-section (1) of Section 36 (AB) of the Drugs and Cosmetics (Amendment) Act, 2008 and with the approval of the High Court of Meghalaya, the Governor of Meghalaya is pleased to designate the courts of District & Sessions Judge of Jowai, Nongstoin, Nongpoh, Williamnagar and Tura as Special Courts for trial of offences relating to adulterated Drugs or Spurious drugs in their respective Districts.


(**L.M. Sangma**)

Special Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LL(B).75/2010/30-A,

Dated Shillong, the 1st June, 2016.

Copy to : -

1. The Advocate General, High Court of Meghalaya, Shillong.
2. The Registrar General, High Court of Meghalaya, Shillong with reference to letter No.HCM.II/326/2013-Estt/Pt/1449 dt.06.05.2016.
3. The Director General of Police, Meghalaya, Shillong.
4. The Director General of Prisons, Meghalaya, Shillong.
5. The District & Sessions Judge,
Jowai/Nongstoin/Nongpoh/Williamnagar/Tura.
6. All Deputy Commissioners.
7. All Superintendents of Police.
8. All Public Prosecutors/Govt. Pleaders.
9. Health & Family Welfare Department with reference to Endorsement in File No.Health.99/2016.
10. Political Department/Home (Police) Department.
11. The Data Entry Officer, Law (A) Department, Main Secretariat Building for uploading the Notification in the Law Department web site.
12. Guard File.

By order etc...,



Special Secretary to the Govt. of Meghalaya,
Law Department.
